

F.No. 01/85/50/082/AM13/DES-VI/454
Government of India
Ministry of Commerce & Industry
Office of the Directorate General of Foreign Trade
(EFGC/ PRC Div.)

Dated 13th December, 2013

CORRIGENDUM

Subject:- Correction/amendment in case no. 17 of PRC Meeting No. 27/AM14 held on 29.10.2013 under the Chairmanship of D.G.F.T.

The undersigned is directed to refer to Minutes of the PRC Meeting No. 27/AM14 held on 29.10.2013, under the Chairmanship of Dr. A.K. Pujari, Director General of Foreign Trade. After review of the decision taken in respect of Case no. 17 in the said meeting, it has been decided with the approval of the competent authority, to modify the aforesaid decision as follows:

As in the PRC minutes	Modified version of PRC minutes
Case No.17. M/s Nutrivita Foods Pvt. Ltd, Pune. F.No. 01/85/50/082/AM13/DES-VI PRC Meeting No. 27/AM14 dated 29.10.2013 Subject: - Regularization of Advance Authorizations obtained under Para 4.7 of HBP Vol.1 instead of 4.4.2. The committee noted that M/s. Nutrivita Foods Pvt. Ltd, Pune has obtained following authorizations for exports of Plumpy Nut, Plumpy Doz and Plumpy Supp which are not permitted to be issued under Para 4.7 of HBP. I. 3110051583 dt. 22.11.2011 II. 3110050508 dt. 22.09.2011 III. 3110050506 dt. 22.09.2011 IV. 3110057251 dt. 22.2.2013 V. 0310744679 dt. 8.8.2013 However, in terms of Para 4.4.2 of HBP, authorization for export of such products could be issued after approval from NC. The committee therefore decided that RA shall change the category of authorization from Para 4.7 to normal authorization and case may be regularized after fixation of norms by NC	Case No.17. M/s Nutrivita Foods Pvt. Ltd, Pune. F.No. 01/85/50/082/AM13/DES-VI PRC Meeting No. 27/AM14 dated 29.10.2013 Subject: - Regularization of Advance Authorizations obtained under Para 4.7 of HBP Vol.1 instead of 4.4.2. The committee noted that M/s. Nutrivita Foods Pvt. Ltd, Pune has obtained following authorizations for exports of Plumpy Nut, Plumpy Doz and Plumpy Supp which are not permitted to be issued under Para 4.7 of HBP. I. 3110051583 dt. 22.11.2011 II. 3110050508 dt. 22.09.2011 III. 3110050506 dt. 22.09.2011 IV. 3110057251 dt. 22.2.2013 V. 0310744679 dt. 8.8.2013 VI. 3110053436 dt. 20.02.2012 VII. 3110053157 dt. 27.02.2012 VIII. 3110054899 dt. 3.7.2012 IX. 3110050451 dt. 20.09.2011 X. 3110051667 dt. 01.12.2011 XI. 3110057900 dt. 12.04.2013 XII. 3110055906 dt. 26.9.2012 XIII. 3110051501 dt. 17.11.2011 However, in terms of Para 4.4.2 of HBP, authorization for export of such products could be issued after approval from NC. The committee therefore decided that RA shall change the category of authorization from Para 4.7 to normal authorization and case may be regularized after fixation of norms by NC

NO.	regularized after fixation of norms by NO.
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(Sonika Khattar)
Foreign Trade Development Officer
For Director General of Foreign Trade

To
M/s. Nutrivita Foods Pvt. Ltd, Pune